

(2)

Central Administrative Tribunal, Principal Bench

Original Application No. 3096 of 2002

New Delhi, this the 27th day of November, 2002

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. V.K. Majotra, Member (A)

Daya Nand
S/o Shri Bachi Ram working as
Asstt. Postmaster in Faridabad NIT
Head Office under Faridabad Postal Division
R/o FCA 626A,
S.G.M. Nagar, Faridabad-121001

....Applicant

(By Advocate: Shri Sant Lal)

Versus

1. The Union of India through
The Secretary
Ministry of Communications,
Department of Posts, Dak Bhawan,
New Delhi-1
2. The Director Postal Services
Haryana Circle,
Ambala Cantt. - 133001

....Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

The sole prayer made by the applicant in the present application is that against the order passed by the disciplinary authority withholding one increment for two years with cumulative effect and recovery of 1/4th of basic pay for ten months, he has preferred an appeal dated 26.4.2002. The same is stated to be pending with the Director Postal Services, Haryana Circle, Ambala Cantt. It is prayed that respondent no.2 be directed to decide the appeal.

2. Keeping in view the totality of facts and the circumstances, it is directed that respondent no.2 would consider and decide the above said appeal of the applicant by passing a speaking order preferably within six months of

MS Ag

(3)

-2-

the receipt of the certified copy of the present order and convey the same to the applicant. With these directions, the O.A. is disposed of.

V.K. Majotra

(V.K. Majotra)

Member (A)

V.S. Aggarwal

(V.S. Aggarwal)

Chairman

/dkm/